

[Mr. Deputy-Speaker]

"That leave be granted to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971."

The motion was adopted.

SHRI SYED SHAHABUDDIN : I introduce the Bill.

INDIAN CONTRACT (AMENDMENT) BILL*

(Substitution of New Section for Section 72)

[English]

SHRI HAROOBHAI MEHTA (Ahmedabad) : I beg to move for leave to introduce a Bill further to amend the Indian Contract Act, 1872.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Contract Act, 1872."

The motion was adopted.

SHRI HAROOBHAI MEHTA : I introduce the Bill.

15.37 hrs.

COMMISSION OF SATI (PREVENTION) AMENDMENT BILL*

(Amendment of Section 2, etc.)

[English]

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill to amend the Commission of Sati (Prevention) Act, 1987.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Commission of Sati (Prevention) Act, 1987."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 124)

[English]

SHRI V.S. KRISHNA IYER (Bangalore South) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI V.S. KRISHNA IYER : I introduce the Bill.

15.38 hrs.

HIGH COURT AT BOMBAY (ESTABLISHMENT OF A PERMANENT BENCH AT PUNE) BILL*

[English]

SHRI V.N. GADGIL (Pune) : I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Pune.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Pune."

The motion was adopted.

SHRI V.N. GADGIL : I introduce the Bill.